

II. for rule 347, the following rule shall be substituted, namely:-

“347. Copy of Judgment when to be sent to Chemical Examiner:- All Magistrates shall forward to (i) the Director, State Forensic Science Laboratory and Chemical Examiner to the Government of Madras, Madras; and (ii) the Serologist and Chemical Examiner to the Government of India, Calcutta, copies of their judgment of final order in all cases in which reference was made to them”;
and

(2) after rule 347, the following rule shall be inserted namely:-

“347-A Copy of Judgment when to be sent to the Director, Central Forensic Science Laboratory: All Magistrates shall forward to the Director, Central Forensic Laboratory, copies of the judgment or final order in all cases in which they have taken an adverse view of the opinion given by the Forensic Science Laboratory.

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